

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 6813/2019

(Arising out of impugned final judgment and order dated 20-12-2018 in CRLA No. 1816/1987 passed by the High Court of Judicature at Allahabad)

HEERA SINGH

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

Date : 17-12-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s) Mr. Mir Akhtar Hussain, Adv.
Ms. Manju Sharma Jetley, AOR

For Respondent(s) Mr. Vinod Diwakar, AAG
Mr. Sarvesh Singh Baghel, AOR
Mr. B. N. Dubey, Adv.
Mr. Priyank Khattar, Adv

UPON hearing the counsel the Court made the following
O R D E R

List on a non-miscellaneous day in the month of July,
2022.

Trial Court record be requisitioned and, if required,
depositions would be translated into English.

(SONIA BHASIN)
COURT MASTER (SH)

(ANITA RANI AHUJA)
ASSISTANT REGISTRAR